

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
PLAN FINANCE-I DIVISION

LOK SABHA
UNSTARRED QUESTION NO. 5055

TO BE ANSWERED ON FRIDAY, THE 31st March, 2017/ 10 Chaitra, 1939 (SAKA)

DISCONTINUATION OF CENTRAL SCHEMES

5055. SHRI VIRENDER KASHYAP:

Will the Minister of FINANCE be pleased to state:

- a) whether the Government has discontinued several Centrally Sponsored programmes/schemes being implemented in States/UTs after increasing their share in the Central Taxes from 32 to 42 per cent;
- b) if so, the details of the said schemes/programmes discontinued as on date;
- c) the details of the share allocated by the government as per the revised allocation during the last three years and the current year, State/UT-wise;
- d) whether several States/UTs are still unable to implement the said programmes without Central support, if so, the details thereof and reasons therefor; and
- e) whether the Government is likely to start new programmes/schemes by replacing the discontinued/old schemes, if so, the details thereof along with the benefits likely to accrue by introduction of such programmes/schemes?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE
(**SHRI ARJUN RAM MEGHWAL**)

(a & b) The Fourteenth Finance Commission (FFC) recommended enhancement in the share of the States in the divisible pool of Central Taxes and Duties from 32% to 42% for its award period 2015-20, which was accepted by the Union Government. In view of acceptance of the FFC recommendations of increased devolution of Central taxes to States, the following Centrally Sponsored Schemes (CSS) were delinked from Union support w.e.f. 2015-16 BE:

- i) National e-Governance Action Plan (NeGAP)
- ii) Backward Regions Grant Funds
- iii) Modernisation of Police Forces
- iv) Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA)
- v) Scheme for setting up of 6000 Model Schools at Block Level as Bench Mark of Excellence

- vi) Scheme for Central Assistance to the States for developing export infrastructure and other allied activities
 - vii) National Mission on Food Processing
 - viii) Tourist Infrastructure
- (c) Revised States' share of 42% in divisible pool of Central Taxes and Duties is applicable for the award period of FFC, i.e. 2015-16 to 2019-20. The details of States' share released/ allocated during 2015-16 to 2017-18 are at **Annex.**
- (d) The substantial increase in tax devolution and grant-in-aid recommended by FFC is a major step in the process of transferring more resources to the States in the nature of untied and unconditional funds to allow the states greater autonomy in financing and designing schemes as per their needs and requirements. The State may inter-se prioritize the projects including those under the delinked CSS for the development of the State.
- (e) The Union Government has rationalized the existing 66 CSS into 28 Umbrella Schemes for the sectors identified under National Development Agenda. Of these 28 Schemes, 6 schemes have been categorized as Core of the Core Schemes, which are legislatively backed or are designed to subserve the vulnerable sections of population. The funding pattern has remained unchanged for Core of the Core schemes. 22 Schemes have been retained and classified as Core schemes with changed funding pattern of 60:40 between the Centre and the States (90:10 for the 8 North-Eastern and 3 Himalayan States). One of the delinked Scheme, "Modernisation of Police Forces" has now been retained as one of the 22 Core Schemes. Further, another delinked CSS of Rajiv Gandhi Panchayat Sashaktikaran Abhiyaan (RGPSA) is being implemented as Central Sector scheme of 'Capacity Building-Panchayat Sashaktikaran Abhiyaan'.

Annex to reply to part (c) of Lok Sabha unstarred question No. 5055 for 31.03.2017 regarding 'Discontinuation of Central Schemes'.

Statement showing year-wise releases/allocation of States' Share of Union Taxes and Duties made to the State Governments

(Rs. in crore)

		Actual	RE	BE
Sl. No.	State	2015-16	2016-17	2017-18
1	Andhra Pradesh	21893.79	26263.88	29138.82
2	Arunachal Pradesh	7075.58	8388.30	9306.34
3	Assam	16784.88	20188.64	22398.60
4	Bihar	48922.68	58880.59	65326.34
5	Chhattisgarh	15716.47	18809.16	20867.96
6	Goa	1923.76	2299.20	2550.92
7	Gujarat	15690.43	18835.39	20897.06
8	Haryana	5496.22	6597.47	7319.72
9	Himachal Pradesh	3611.17	4343.70	4819.21
10	Jammu & Kashmir	7813.48	9488.60	10537.17
11	Jharkhand	15968.75	19141.92	21237.27
12	Karnataka	23983.34	28759.94	31908.05
13	Kerala	12690.67	15225.02	16891.75
14	Madhya Pradesh	38397.84	46064.10	51106.32
15	Maharashtra	28105.95	33714.90	37405.26
16	Manipur	3142.42	3757.13	4168.45
17	Meghalaya	3276.46	3911.05	4339.22
18	Mizoram	2348.11	2800.63	3107.26
19	Nagaland	2540.72	3032.63	3364.66
20	Orissa	23573.75	28321.49	31421.67
21	Punjab	8008.90	9599.73	10650.64
22	Rajasthan	27915.93	33555.86	37228.82
23	Sikkim	1870.28	2233.30	2477.78
24	Tamil Nadu	20353.86	24537.76	27223.80
25	Telangana(Note)	12350.72	14876.61	16505.02
26	Tripura	3266.02	3909.12	4337.09
27	Uttar Pradesh	90973.66	109427.46	121406.51
28	Uttaranchal	5333.19	6411.57	7113.41
29	West Bengal	37163.93	44625.16	49510.33
	TOTAL	506192.96	608000.31	674565.45